HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE TWELFTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 15746 OF 2025

Between:

M/s. Devi Engineering and Constructions Private Limited, Flat No. 103, Omega Alekya Apartment, Officers Colony, A.S. Rao Nagar, ECIL, Hyderabad, Telangana - 500062, Rep. by its Managing Director, Mr. J.V. Gangadhar.

...PETITIONER

AND

1. The Deputy State Tax Officer, Keesara N2, O/o The Assistant Commissioner (ST), Keesara-II Circle, Malkajgiri Division, 5-9-279, 5th Floor, C Block, Mayur Kushal Complex, Beside Chermas, Abids, Hyderabad - 500001, Telangana.
2. The State of Telangana, Rep. by the Principal Secretary to the Government, Revenue (CT) Department, Dr. B.R. Ambedkar Telangana Secretariat Building, Hyderabad, Telangana.
3. The Union of India, Rep. by its Secretary (Finance), Ministry of Finance, North Block, New Delhi -110001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of MANDAMUS holding that the Order of Cancellation of Registration vide Reference No. ZA360525009578A. dated 03/05/2025, passed by the First Respondent is contrary to law, invalid, deemed to have never been issued, arbitrary, violative of the principles of natural justice, violative of the fundamental rights guaranteed under Article 19(1)(g) and Article 21 of the Constitution of India, and illegal and consequently set aside the same

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of operation of the impugned "Order of Cancellation of Registration" vide Reference No. ZA360525009578A, dated 03/05/2025, passed by the First Respondent

Counsel for the Petitioner: SRI. G. NARENDRA CHETTY

Counsel for the Respondent Nos. 1&2: SRI SWAROOPLLA,
SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent No.3: SRI PULIMAMIDI SHASHIDHAR REDDY

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.15746 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Narendera Chetty, learned counsel for the petitioner; Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent Nos.1 and 2 and Sri P. Shashidhar Reddy, learned Standing Counsel for the Central Government, for respondent No.3.

2. With the consent, finally heard.

3. During the course of arguments, learned counsel for the parties reached to a consensus. It is agreed that the application dated 08.05.2025 (Annexure-P3) may be treated as an application preferred under Section 30 of the Central Goods and Services Tax Act, 2017 (for short, "the Act") and respondent No.1 may be directed to decide it within ten working days from the date of production of copy of this order.

4. In view of the consensus arrived at, this Writ Petition is **disposed of** by directing respondent No.1 to treat the application preferred by the petitioner dated 08.05.2025 (Annexure-P3) as

an application preferred under Section 30 of the Act and decide it within ten working days from the date of production of copy of this order. The outcome shall be communicated to the petitioner. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-A. PRATHIMA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant Commissioner, Deputy State Tax Officer, Keesara N2, O/o (ST), Keesara-II Circle, Malkajgiri Division, 5-9-279, 5th Floor, C Block, Mayur Kushal Complex, Beside Chermas, Abids, Hyderabad - 500001, Telangana.
2. The Principal Secretary to the Government, Revenue (CT) Department, Dr. B.R. Ambedkar Telangana Secretariat Building, Hyderabad, Telangana.
3. The Secretary (Finance),Union of India, Ministry of Finance, North Block, New Delhi -110001.
4. One CC to SRI. G. NARENDRA CHETTY, Advocate [OPUC]
5. Two CCs to SPECIAL GP FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. PULIMAMIDI SHASHIDHAR REDDY Advocate [OPUC]
7. Two CD Copies

B M
GJP

HIGH COURT

DATED:12/06/2025



ORDER

WP.No.15746 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS